

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 2414/2001
M. A. NO. 2016/2001

(2)

New Delhi this the 13th day of September, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

1. Chander Prakash
2. Pawan Kumar
3. Surendra Kumar
4. Ravinder Kumar Yadav
5. Shyamveer Singh
6. Ashok Kumar
7. Krishan Pal
8. Chandra Kishore
9. Jai Bhagwan
10. Sant Lal
11. Surinder Pal
12. Iswar Singh
13. Ram Kishan
14. Shyam Lal
15. Lila Devi
16. Suresh Chand Ghoswami
17. H.S. Bisht
18. Jagdish
19. Jai Pal Singh
20. Jagdish
21. Ashok Kumar
22. Narender Kumar
23. Rajender Prasad

(All are working as Record Clerk in the office

W.L.

of Controller of Defence Accounts (Army),
Meerut Kant) ... Applicants

(By Shri Yogesh Sharma, Advocate)

-versus-

1. Union of India through
the Secretary
Ministry of Defence
Accounts Department
Govt. of India, South Block
New Delhi.
2. The Chief Controller of Defence Accounts
West Block V, R.K.Puram
New Delhi.
3. The Controller of Defence Accounts (Army)
Govt. of India
Meerut Cantt. (UP). ... Respondents

O R D E R (ORAL)

Justice Ashok Agarwal:-

MA No. 2016/2001

MA No. 2016/2001 for joining together in a single
OA is granted.

2. Applicants who are employed as Record Clerks
are performing duties and functions of Clerks. They
are, however, paid the pay scale of Group 'D'
employees whereas they are entitled for being paid
the pay scale of Group 'C' employees. Record Clerks
in other organisations are being paid Group 'C' pay
scales. The same is denied to the applicants.
Applicants in the, circumstances, have submitted their
representation on 16.1.2001 at Annexure A/3. No
action has been taken and no orders have been passed
on the said representation so far.



(A)

3. In the circumstances, we find that interest of justice will be duly met by disposing of the present OA at this stage itself even without issuance of notices with a direction to the respondents to pass suitable orders on the aforesaid representation and communicate their decision thereon to applicant No.1 expeditiously and within a period of four weeks from the date of communication of this order. We direct accordingly.

4. Present OA is disposed of in the aforesated terms.

V.K.Majotra

(V.K. Majotra)
Member (A)

Ashok Agarwal

(Ashok Agarwal)
Chairman

/sns/